

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.252 of 2004

IN

O.A.No.1617 of 2003

New Delhi, this the 4th day of November 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Lala Ram Verma
Son of Shri Gaga Dan,
(Retired from Govt. Co-Educational
Middle School, Govindpuri, Kalkaji,
New Delhi as Physical Education Teacher),
Resident of House No.60 Rampuri,
Kalkaji, New Delhi-110019.
(By Advocate : Shri G.B. Tulsiani)applicant.

Versus

1. Shri Rajinder Kumar
Director of Education,
Government of National Capital Territory of Delhi,
Old Secretariat,
Delhi-110054.
2. Shri B.N. Bajpai,
Deputy Director of Education,
District South, Defence Colony,
New Delhi-110024.
3. Shri Ram Het
Vice Principal,
Govt. Boys Sr. Secondary School NO.2,
Kalkaji,
New Delhi-110019.Respondents.
(By Advocate : Shri Asish Nischal for Shri George Paracken)

ORDER (ORAL)

HON'BLE SHRI V.K. Majotra, Vice Chairman (A) :

Learned counsel heard.

2. Admittedly, respondents have paid the requisite amounts in pursuance of directions contained in order dated 16.1.2004 whereby OA was disposed of. However, respondents have not paid interest on delayed payment of provisional pension and other benefits. Respondents have stated in order dated 29.9.2004 (Annexure R-1) that the request for payment of interest is rejected. This is gross

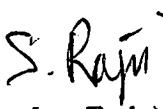
U disobedience of the directions of this Court. Respondents *are* once again directed to

(2)



pay interest on delayed payment of provisional pension and other benefits within a period of one month from now, failing which a serious view would be taken against them.

3. With these directions, present CP is disposed of. Copy of the present Order be made available DASTI to both the sides.


(Shanker Raju)
Member (J)

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(V.K. Majotra)
Vice Chairman (A)

4.11.04